

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

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R.A.No.217/2000 in  
M.A.No.1568/2000  
O.A.No.46/1993

(B)

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)  
Hon'ble Smt. Shanta Shastry, Member(A)

New Delhi, this the 11th day of July, 2000

Union of India & Others. ... Applicants  
(By Shri Ajesh Luthra, Advocate)

Vs.

Sh. Ranbir Singh ... Respondent

O R D E R (Oral)

By Reddy. J.

This RA is filed by the Union of India & Others to review the order of the Tribunal dated 01.9.1998 in OA No.46/93. Since the RA is filed on 26.6.2000, the applicants have filed an MA No.1568/2000 to condone the delay. The only reason given in the said MA is that the error with regard to the giving the benefit to the respondent was on the basis of award of arbitration which came to light only on 6.9.1998. Thereafter the file was sent for obtaining legal advice and the legal advice was received on 7.4.2000 for filing review. Accordingly, the review application was filed immediately thereafter.

2. We have perused the affidavit filed by the applicants. We are not satisfied with the delay in filing the RA as it has not been properly explained. There is a delay of two years. Even from the date when the error was detected by the applicants in the order, it cannot be said that it would take two years to obtain a legal opinion. It is necessary to explain the delay in filing the RA.

← *satisfactorily*

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3. In the above circumstances, MA 1568/2000  
in RA 217/2000 is dismissed. Consequently, the RA is  
also dismissed. No costs.

*Shanta S*  
(SMT. SHANTA SHAstry)  
MEMBER(A)

*Madhavantulu*,  
(V.RAJAGOPALA REDDY)  
VICE CHAIRMAN(J)

/RAO/